

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-591(PB)/2017

IN THE MATTER OF:

Global Coke Ltd.

.... Applicant/Petitioner

Vs.

Hindustan Zinc Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Anna Malhotra, Ms. Aditi Singhal, Advs.

For the Respondent :

ORDER

Learned Counsel for the respondent states that reply shall be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

Learned Counsel for the respondent has also stated that the respondents may explore the possibility to settle the matter by amicable talks. Talks for amicable settlement may be undertaken but shall not constitute the basis for non-filing of reply and rejoinder.

List the matter on 31st January, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**